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OA 53/93
(A)

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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
20	13 ⁵ / ₉₇	In view of the sad demise of Sri B.L.N. Swamy, a practising Member of this Court, this case is not taken up as a mark of respect. Posted to 14.5.97.	
21	14.5.97	Heard the learned counsel for the petitioner and Shri K.C. Mohanty, learned Govt. Advocate for the State of Orissa. In this original Application, the petitioner had prayed for quashing the charges and the disciplinary proceedings initiated against him by the State Government. He had also prayed for, as an interim measure, staying the disciplinary proceedings. When the Application was admitted on 11.2.93, the prayer for staying the disciplinary proceeding was heard and rejected. Learned Govt. Advocate Shri K.C. Mohanty has filed a copy of the order ^{bearing No. 6276 dated 3rd April, 1995} ^{of the G.A. Deptt.} in which the applicant has been exonerated of the charges framed against him. In view of this, it is submitted that the O.A. has become infructuous and may be disposed of accordingly. Heard the learned counsel for the petitioner, who has no objection to the above prayer. In view of this, the O.A. is disposed of as having been infructuous. No costs.	Vice-Chairman 13/5/97 Heard. SJM Vice-Chairman 14.5.97